

(b) if so, the details thereof;

(c) whether widow of a deceased employee is given appointment in case the same is demanded by her on compassionate ground; and

(d) the details of the pending cases of appointment on compassionate ground at present?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) and (b) Yes, Sir, there is a provision of compassionate appointment to the needy dependent family members *i.e.* spouse or son or daughter, or brother or sister (in the case of unmarried Government servant) of BSF personnel who die during service or are killed in action, subject to availability of vacancies, as per the Scheme for Compassionate Appointment issued by Ministry of Personnel, Public Grievances and Pension *vide* the Office Memorandum No. 14014/6/94.Estt.(D) dated 9th October, 1998.

(c) Yes, Sir, subject to fulfillment of the prescribed eligibility conditions and availability of vacancies, widows of deceased employees are given appointment on compassionate ground in accordance with the Scheme for Compassionate Appointment, in case the same is demanded by her.

(d) The details of pending compassionate appointment cases in BSF as on 31st January, 2011 are as under:—

Group 'C' posts	No. of cases	Status
Constable (Daftry)	10	Due to non-availability of vacancies against compassionate appointment quota.
Constable (General Duty) and Tradesmen	04	Suitability test for the post is held every month by the Force depending upon availability of vacancies.
ASI (Steno) and Head Constable (Ministerial)	22	Suitability test for the post is scheduled for March, 2011.
<b>TOTAL:</b>	<b>36</b>	

#### Survey of educated unemployed youths in the country

†\*198. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether Government has conducted any survey to ascertain the number of educated unemployed youths in the country;

(b) if so, the total number of educated youths and the unemployed youths having professional degrees in the country;

(c) whether Government is taking certain special measures to provide employment to these youths and to reduce unemployment; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Organization. Last such survey was conducted during 2004-05 and the next round of the survey (July, 2009-June, 2010) is now over and the results are expected to be available in the end of 2011. As per results of latest survey conducted during 2004-05, total number of educated youth in the age group of 15-29 years was estimated at about 88 million out of which 6.6 million were educated unemployed including those having professional degrees in the country.

(c) and (d) Eleventh Plan aims at creating 58 million employment opportunities. More job opportunities are created on account of growth in Gross Domestic Product (GDP), investment, infrastructure development, growth in exports etc. Besides, Government of India has also been implementing various employment generation schemes, such as, Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by Ministry of Micro, Small and Medium Enterprises. In order to increase employability amongst the youth, a comprehensive Skill Development Programme with wide coverage throughout the country has been initiated by the Government under the Eleventh Five Year Plan. The coordinated Action Plan for Skill Development has a target of 500 million skilled persons by the year 2022, and all concerned Ministries and Departments have been mandated to undertake skill development programmes accordingly.

#### **Differentiation between legal fishermen and foreign intruders**

\*199. SHRI KALRAJ MISHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether to increase vigilance on sea boundaries, the Ministry has developed any methodology to differentiate between legal Indian fisherman living in coastal areas from foreign intruders;

(b) if so, the details thereof; and